

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Counter filed.  
Copy servd.

for furnishing  
order

4/02/04 Regd

Order dt. 25.2.2004

Parties are absent  
on call. Counter has  
already been filed  
after service of copy.

Call on 27.2.2004  
for filing of rejoinder  
if any.

Done - 5-2-04  
REGISTRAR

Rejoinder not filed

26/2

Regd

Order dt. 27.2.04

Parties are absent  
on call. No steps taken  
by the applicant to file  
any rejoinder.

However, adjourned  
to 12.3.04 for filing of  
rejoinder as a last  
chance.

Done - 27/2/04  
REGISTRAR

Rejoinder has  
not been filed.  
MA 626/03 for further  
orders.

Regd

Order Dated 17.03.04

In this O.A. No. 237/03, the Applicant  
has filed M.A. No. 626/03 seeking direction  
to the Respondent to pay her the salary. It  
is disclosed by the Counsel appearing both  
the parties that payments having already been  
made, the prayer made in the M.A. No. 626/03  
has become infructuous. The M.A. is, accordingly,  
disposed of.

2. At this stage, Mr. Abhaya Kr. Sharma,  
Ld. Counsel, appearing for the Applicant, has  
filed a memorandum, the contents of which reads  
as follows:-

"During the pendency of the aforesaid  
O.A. the Applicant has got the relief.  
Therefore, the Applicant wants to  
withdraw the O.A."

By filing the aforesaid memo, Mr. Sharma,  
Ld. Counsel for the Applicant, prays for  
permission to withdraw this O.A. No. 237/03.  
A copy of this Memorandum has been served on  
Mr. Ashok Mohanty, Ld. Counsel appearing for  
the Respondents, who has got no objection to the  
withdrawal of this O.A. at this stage. In the  
said premises this O.A. No. 237/03 is hereby  
permitted to be withdrawn.

O.A. is, accordingly, dismissed. No cost.

MEMBER (JUDICIAL)  
17/03/04